

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Excise Appeal No. 2605 of 2011

(Arising out of Order-in-Appeal No. 220(DKV)CE/JPR-I/2011 dated 29.07.2012¹ passed by the Commissioner of Central Excise (Appeals), Jaipur-I)

DATE OF HEARING : 11.07.2017
DATE OF DECISION : 11.07.2017

M/s Samtel Color Ltd.

....

Appellants
(Rep by NONE)

VERSUS

CCE, Jaipur

....

Respondent
(Rep. by Sh. H.C. Saini, DR)

**CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. V. PADMANABHAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. 55053/2017

PER JUSTICE (Dr.) SATISH CHANDRA :

Neither anybody appeared on behalf of the assessee-Appellants nor any adjournment application is filed. Shri H.C. Saini, learned DR, appeared for the Respondent-Revenue.

2. It may be mentioned that as per the maxim *VIGILANTIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT*, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed for default.

(Dictated & pronounced in the open court)

**(V. PADMANABHAN)
MEMBER (TECHNICAL)**

**(JUSTICE Dr. SATISH CHANDRA)
PRESIDENT**